341 Statement Re: imposition of

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President's Rule 342 in Bihar

 (2) GSR No. 692(E), dated the 18th September, 1994, publishing the Bombay Port Trust Employees (Allotment and Occupancy of Residences) Amendment Regulations, 1994.

[Placed in Library. See No. LT-7321/95].

(3) GSR No. 834(E), dated the 2nd December, 1994, publishing the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1994.

[Placed in Library. See No. LT-7245/

- 1. Report and Accounts (1994) of the Oil and Natural Gas Corporation Ltd., New Delhi and related papers.
- 2. Notification of the Ministry of Petroleum and Natural Gas.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA): Sir, I lay on the Tabic—

- I. (1) A copy each (in English and Hindi), of the following papers, under subsection (1) of section 619A of the Companies Act, 1956:—
- (i) First Annual Report and Accounts of the Oil and Natural Gas Corporation Limited, New Delhi, for the period from 23rd June, 1993 to 31st January, 1994, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India theron.
- (ii) Review by Government on the working of the above Corporation.
  - (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. Sec No. LT-7324/

95|.

II. A copy (in English and Hindi) of the Ministry of Petroleum and Natural Gas Notificaiton G.S.R. No. 100(E), dated the 1st March, 1995, publishing the Petroleum and Minerals Pipelines (Acquisition of Right of User in land) Amendment Rules, 1995, under subsection (3) of section 17 of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962.

[Placed in Library. See No. LT-7322/

95].

## Notification of the Ministry of Communications (Deptt. of Posts)

SHRI JAGDISH TYTLER:Sir, On behalf of SHRI SUKH RAM, I lay on the Table, under sub-section (4) of section 74 of the Indian Post Office Act, 1898, a copy (in English and Hindi) of the Ministry of Communications (Department of Posts) Notificaiton G.S.R. No. 860(E), dated the 12th December, 1994, publishing the Indian Post Office (Eighth Amendment) Rules, 1994.,

[Placed in Library. See No. LT-7108/

95]. THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Hon. Home Minister, please. (*Interruptions*) Hon. Home Minister, please. (*Interruptions*)

## STATEMENT RE. IMPOSITION OF PRESIDENT'S RULE IN BIHAR

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Mr. Vice-Chairman, Sir,...(*Interruptions*) Sir, since there is so much of noise, I would like to lay it on the Table. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): You lay it on the Table. (Interruptions)

SHRI S.B. CHAVAN: I lay on the Table of the House a statement regarding imposition of President's Rule in Bihar. *Interruptions*)